

[Secretary]

the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th December, 1960, agreed without any amendment to the Motor Vehicles (Second Amendment) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 14th November, 1960."

(iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 9th December, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Railway Passenger Fares (Amendment) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 12th December, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Post Office (Amendment) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 8th December, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vi) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tripura Excise Law (Repeal) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 12th December, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Salar Jung Museum Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 15th December, 1960."

12.09½ hrs.

#### SALAR JUNG MUSEUM BILL

AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Salar Jung Museum Bill, 1960, as passed by Rajya Sabha.

12:9¾ hrs.

#### INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL\*

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): Sir I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948."

The motion was adopted.

Shrimati Tarkeshwari Sinha: Sir, I introduce† of the Bill.

\*Published in the Gazette of India dated 19-12-1960.

†Introduced with the recommendation of the president.